

GOVERNMENT OF INDIA  
MINISTRY OF FINANCE  
(DEPARTMENT OF REVENUE AND INSURANCE)

NEW DELHI: THE 8th August, 1975.

NOTIFICATION  
INCOME TAX

NO.1024(F.No.404/97/75-ITCC): In exercise of the powers conferred by sub-clause (iii) of clause (44) of Section 2 of the Income-tax Act, 1961 (43 of 1961), the Central Government hereby authorises Shri V.K. Batra who is a Gazetted Officer of the Central Government, to exercise the powers of Tax Recovery Officer under the said Act.

2. This Notification shall come into force with effect from the date Shri V.K. Batra takes over as Tax Recovery Officer.

Sd/-

(V.P. Mittal)

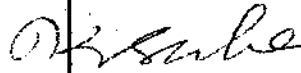
Deputy Secretary to the Government of India

The Manager,  
Government of India Press,  
New Delhi.

No.1024(F.No.404/97/75-ITCC)

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(A.G. Saha)  
Section Officer